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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 16<sup>th</sup> October, 2019.

**No.LL(B).138/2010/99.** – Mahatma Gandhi University (Amendment) Act, 2019 (Act No. 18 of 2019) is hereby published for general information.

**MEGHALAYA ACT NO. 18 OF 2019.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 9<sup>th</sup> October, 2019.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16<sup>th</sup> October, 2019.*

**MAHATMA GANDHI UNIVERSITY (AMENDMENT) ACT, 2019**

**An**

**Act**

to amend the Mahatma Gandhi University Act, 2010 (Act No. 6 of 2011).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

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| <b>Short title and commencement.</b> | 1. (1) This Act may be called Mahatma Gandhi University (Amendment) Act, 2019.<br><br>(2) It shall come into force from the date of notification in the official Gazette.  |
| <b>Amendment of Section 2.</b>       | 2. (1) In the existing clause (xxiv) of Section 2 of the principal Act, the word "or outside" appearing therein shall be omitted and for the word "compliment" the word "complement" shall be substituted.<br><br>(2) The existing clause (xxvi) of Section 2 of the Principal Act shall be deleted.   |
| <b>Amendment of Section 4.</b>       | 3. (1) In sub-section (3) of Section 4 the words "India or abroad" appearing therein shall be substituted by the words "the State of Meghalaya".<br><br>(2) After the existing sub-section (4) of Section 4, the following provisos shall be inserted, namely-<br><br>"Provided that the approval of the competent Statutory council should first be obtained;<br><br>Provided further that the University shall produce all necessary proof that such courses have been conducted especially in the online mode as may be required by any authority authorized by the Government for the purpose;<br><br>Provided that the University shall not conduct in the online or distance mode any course which it does not offer through the regular face to face mode with a full complement of facilities, faculty and staff."<br><br>(3) After the existing sub-section (5) of Section 4, the following proviso shall be inserted, namely-<br><br>"Provided that the University shall produce all necessary proof that such examinations have been conducted especially in the online mode as may be required by any authority authorized by the Government for the purpose." |
| <b>Amendment of Section 6.</b>       | 4. (1) In clause (b) of Section 6 the words, "off-shore campuses" shall be omitted and for the words "India and abroad" the word "Meghalaya" shall be substituted.<br><br>(2) In clause (c) and (m) of Section 6 the words "in India & Abroad" and the words "in India and Abroad" appearing therein shall be omitted.   |
| <b>Amendment of Section 7.</b>       | 5. (1) In clause (a) of Section 7 in between the word "campuses" and the words "off-campus" the word "and" shall be inserted and the words, "and off-shore campuses", appearing therein shall be omitted.  |

- (2) In clause (g) of Section 7 the words "affiliated colleges," and the words "and off-shore campuses located in India and abroad" shall be omitted.
- (3) In clause (h) of Section 7 for the words "or a Off-shore campus" appearing therein shall be omitted.
- (4) In clause (i) of Section 7 the words "in India and abroad" appearing therein shall be omitted.
- (5) In clause (o) of Section 7 the words "affiliated colleges," and the words "Off-shore campus," appearing therein shall be omitted.
- (6) In clause (p) of Section 7 the words "affiliated college," and the words "Off-shore campus" appearing therein shall be omitted.
- (7) The proviso to clause (zz) of Section 7 shall be deleted.
- Amendment of Section 10.** 6. In sub-section (1) of Section 10 the words "off-shore campus" shall be omitted and the words "India or abroad" shall be substituted by the word "Meghalaya".
- Amendment of Section 12.** 7. (1) After clause (b) of sub-section (3) of Section 12 the following proviso shall be inserted namely-
- "Provided that all such directions which may involve closure of the University or cancellation of degrees or stoppage of admission and any other matter involving the interest of the State Government shall be issued by the Visitor after due consultation with the State Government."
- (2) After the new proviso to sub-section (3) of Section 12, a new sub-section (4) shall be inserted namely-
- "(4) Every proposal for the conferment of an honorary degree or distinction shall be subject to the prior approval of the Visitor."
- Amendment of Section 13.** 8. The existing sub-section (1) of Section 13 shall be substituted by namely-
- "(1) The sponsor shall with the approval of the Visitor, appoint the person suitable as the Chancellor of the University."
- Amendment of Section 21.** 9. (1) In clause (a) of sub-section (3) of Section 21 the words "and Off-shore campuses" appearing therein shall be omitted.
- (2) In clause (g) of sub-section (3) of Section 21 the words "and Off-shore campuses located in India and abroad" appearing therein shall be omitted.
- (3) In clause (h) of sub-section (3) of Section 21 the words "Off-shore campus" appearing therein shall be omitted.
- (4) In clause (i) of sub-section (3) of Section 21 the words "in India and abroad" appearing therein shall be omitted.
- (5) In clause (o) and (p) of sub-section (3) of Section 21 the words "Off-shore campuses" appearing therein shall be omitted.

- Amendment of Section 40.** 10. The existing sub-section (4) of Section 40 shall be substituted by the following, namely-
- "Not exceeding 75% of the incomes received from the Endowment Fund shall be used for the purposes of development works of the University; not less than 20% of such incomes shall be reinvested in the Endowment Fund and not exceeding 5% of such incomes shall be utilized by the State Government for the purpose of regulating the functioning and maintenance of Standards of Private Universities as provided in the Meghalaya Private Universities (Establishment and maintenance of Standards) Act, 2012 as amended from time to time."
- Amendment of Section 47.** 11. After the existing sub-section (4) of Section 47 following proviso shall be inserted, namely,-
- "Provided if the University is dissolved at the instance of the Sponsor as provided in sub-section (1), making arrangements for the affected students of the University until the last batch of regular courses of studies of the University are completed, shall be the responsibility of the University in consultation with the UGC, AICTE and other Regulatory Bodies".
- Amendment of Section 51.** 12. The existing Section 51 shall be substituted by the following, namely,-
- "Notwithstanding anything contained in this Act, the establishment, maintenance of standards and any other matter concerning this University including constituent colleges, study centres and regional centres shall be subjected to the Meghalaya Private Universities (Establishment and Maintenance of Standard) Act, 2012 as amended from time to time, and also to the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time and regulations and directions as may be issued by UGC and other Statutory Bodies and by the State Government from time to time".
- Savings.** 13. Anything done or any action taken under the provisions of the Principal Act prior to this amendment shall remain valid, unless revoked or annulled by the State Government.

**D. LYNGDOH,**  
Deputy Secretary to the Govt. of Meghalaya,  
Law Department.